

OA 705/05

17.8.06

Shri M.P. Dixit, the learned Counsel for applicant seeks a short adjournment. Allowed. List it on 11.10.06 under the same heading.

See

CCS

(S.N.P.N. Sinha) M(A)

S
(S. Srivastava) M(G)

11-10-06.

Mr. M.P. Dixit, for the applicant
None for the respondents.

put up on 3.11.06 under the
same heading.

See

(S.N.P.N. Sinha) M(A)

CCS

OA 705/05

4/10.04.06

None for either side. Record shows that written statement has been filed by the respondent's counsel on 21.3.2006 after serving a copy on the applicant's counsel. Two weeks' time is allowed to the applicant's counsel for filing rejoinder. List it on 24.4.2006 for completion of pleadings.


(A.S. Reddy)
Dy.Registrar

srk/

5/25.4.2006

None for either side. Written statement filed on 21.3.2006. Sufficient time has been granted to the counsel for the applicant to file rejoinder, still not filed. Hence, it seems that he is not interested in filing rejoinder. Pleadings may be treated deemed to be complete. List it before the Bench on 27.4.2006 for admission on notice.


[B.B. Singh]
Registrar

srk/

6/27.4.06 Shri M.P. Dixit, counsel for applicant submits that this OA is against the order of termination. Therefore, this case is cognizable by DB. Let it be listed before DB as and when the Bench is available for admission on notice.

SKS


(S. Srivastava)
M(J)

the application anywhere. To press for interim relief, the applicant may file a Miscellaneous Application or an Additional Application which, if filed, may be placed before the Bench for hearing.

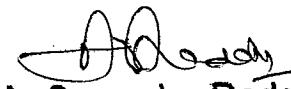


[P.K. Sinha] JVC

mps.

2/13.01.2006

None for either side. List it on 17.2.2006 for filing written statement by the respondent's counsel.



[A. Surender Reddy]
Dy. Registrar

srk.

Sl.No.7
OA 705/05
Dt.17.2.06

The 1st. counsel for the applicant is present. None appears for the respondents. W/s has not yet been filed. List it on 10.4.2006 for completion of pleadings.



[Basant B. Singh]
Registrar

mps.